

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Service Tax Appeal No. 11696 of 2013 - DB

[Arising out of OIA-PJ/538/VDR-II/2012-13 dated 11/03/2013 passed by Commissioner of Central Excise, CUSTOMS (Adjudication)-VADODARA-II]

Radhika Construction

Near Yuvraj Hotel, Front Of Marketing Yard,
Halol, Panchmahals, Gujarat

.....Appellant

VERSUS

C.C.E. & S.T.-Vadodara-ii

1st Floor... Room No.101,
New Central Excise Building,
Vadodara, Gujarat - 390023

....Respondent

APPEARANCE:

None appeared for the Appellant
Shri P.Ganesan, Superintendent (AR) the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. C L MAHAR**

FINAL ORDER NO. A/ 11471 /2023

DATE OF HEARING: 06.07.2023
DATE OF DECISION: 06.07.2023

RAMESH NAIR

When the matter was called out, none appeared on behalf of the appellant. From the records, it is observed that the appeal has been listed on various following dates:-

- 07.03.2023, 05.04.2023, 30.05.2023, 06.07.2023

2. However, on any of the above occasions, none appeared on behalf of the appellant. In this circumstance, we dismiss the appeal for non-prosecution in terms of Rule 20 of CESTAT Procedure Rules, 1982.

3. The appellant has liberty to approach this tribunal for revival of the appeal if they are interested for disposal of appeal on merit by filing appropriate application.

(Dictated and pronounced in the open court)

**RAMESH NAIR
MEMBER (JUDICIAL)**

**C.L.MAHAR
MEMBER (TECHNICAL)**